

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
RAJESH REAL ESTATE DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Rajesh Real Estate Developers Private Limited
2. Date of incorporation of corporate debtor	18th December 2006
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. of corporate debtor	U70102MH2006PTC166268
5. Address of the registered office and principal office (if any) of corporate debtor	139, Seksaria Chambers, Nagindas Master Road, Fort, Mumbai, Maharashtra, India, 400023
6. Insolvency commencement date in respect of corporate debtor	27th February 2024 (The copy of the order was received on 28th February 2024)
7. Estimated date of closure of insolvency resolution process	25th August 2024 (180 days from the Insolvency Commencement date which is 27th February 2024).
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Shouvik Kumar Roy Registration No: IBBI/IPA-001/IP-P02113/2020-2021/13284
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: E 502 Raheja Heights, Gen AK Vaidya Marg Dindoshi Malad East, Near Sankalp Society, Mumbai Suburban, Maharashtra, 400097 Email Id: shouvikkumarroy@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address : 106, 1st Floor Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai 400093 Email Id: cirp.rajeshrealestate@aegsipe.com
11. Last date for submission of claims	13th March 2024 (14 days from the date of receipt of the order i.e., from 28th February 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers under Real Estates Projects under Section 5(8) (f) of the Insolvency and Bankruptcy Code, 2016
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Roshen Chordiya 2. Madan Bajarang Lal Vaishnawa 3. Alok Kumar Murarka (Details of the Insolvency Professionals is provided in the below mentioned Point No. 14)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Details of authorized representatives are as follows: 1. Roshen Chordiya (IBBI/IPA-001/IP-P-02840/2023-2024/14347) E-Mail: risingsun192123@gmail.com Address: 114, Solaris Hubtown , N. S. Phadke Marg, Near East West Flyover, Andheri (E), Mumbai- 400069. 2. Madan Bajarang Lal Vaishnawa (IBBI/IPA-001/IP-P-02011/2020-2021/13052) E-Mail: madan.vaishnawa@icai.org Address: 341/704 Kalpataru CHS Limited, Srishti Sector, 3 Mira Road (E) Near Surya Shopping Centre, Thane - 401107. 3. Alok Kumar Murarka (IBBI/IPA-001/IP-P- 01934/2019-2020/13006) E-Mail: ipalok.murarka@gmail.com Address: Unique Estate, B-503, Beverly Park, Near v Power Gym, Mira Road-East- 401107

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Rajesh Real Estate Developers Private Limited** on 27th February 2024. The order copy was received on 28th February 2024.

The creditors of **Rajesh Real Estate Developers Private Limited** are hereby called upon to submit their claims with proof on or before 13th March 2024 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry no 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against the entry no 13 to act as authorised representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29th February 2024

Place: Mumbai

Sd/
Shouvik Kumar Roy
Interim Resolution Professional
Registration No. IBBI/IPA-001/IP-P-02113/2020-2021/13284
AFA valid till 13th November 2024

punjab national bank
 Vasai West Branch
 Shop No. 1, 2, 3, Jivan Jyoti Samata
 Nagar, Circle, Vasai (W), Dist.
 Palghar - 401202.
 Tel : 0250-2337906/ 2333588, Email : bo107510@pnb.co.in

PUBLIC NOTICE

To All concerned, The below mentioned locker holders are hereby notified that the locker rent mentioned against their names are overdue for payment despite our several notices. We therefore notify that if the entire overdue rent is not paid within 90 days from the date of this publication, Bank shall be left with no option but to break open the locker and deal with the articles found, if any, as per bank rules, entirely at your risk and responsibility, as per the locker agreement. All the expenses for the breaking the locker shall be borne by the locker holder, in addition to the overdue locker rent.

We hereby request the below listed locker holders to pay rent due against their respective locker immediately within the above-mentioned period, failing with above stated action shall be initiated.

Sr. No.	Locker No.	Name and Address of the Borrowers	Overdue Rent / Due Since
1	317	Sahni Sarabjot Singh and Kawal Sahni C-201, Manav Mandir, Vasant Mandir Complex, Vasai Road West - 401202.	Rs. 38,055/- 01.04.2020

Place : Mumbai
 Date : 29.02.2024

Sd/-
 Branch Head
 Punjab National Bank

PUNJAB & SIND BANK
 (A Govt. of India Undertaking)
 Where service is a way of life

Branch:- Uhasnagar (U1502), Shop No. B-1, Bahari Pride, Station Road, Near CHM College, Uhasnagar-421003 Distt. Thane, Maharashtra. Phone: 0251-2705858 E-mail: u1502@psb.co.in

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the authorised officer of the Punjab & Sind Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 07th September 2023 calling upon the borrower Mr. Ramesh Parsram Rupani, M/s. Parsram Khubchand Sons Jewellers Prop. Mr. Ramesh Parsram Rupani and Mrs. Sunita Ramesh Rupani to repay the amount mentioned in the notice being Rs.42,67,666.59 (Rupees Forty Two Lakhs Sixty Seven Thousand Six Hundred Sixty Six and Fifty Nine Paise Only) as on 31.07.2023 within 60 days from the date of receipt of the said notice.

THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 RULE 8(1)

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section 13(4) of the said Act read with rule 8 of the said rules on 23.02.2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab & Sind Bank, Uhasnagar Branch for an amount Rs.42,67,666.59 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the immovable property

All that part and parcel of the property consisting of Shop No. 103, U.No 28 and U.No. 29, Sheet No. 19 Bearing CTS No. 15841 (part), consisting of Ground plus First Floor Opposite Amber Apartment, Near Rajaveer Mandir Station Road Uhasnagar 421003, Dist Thane, Maharashtra which is owned by the borrower Mr. Ramesh Parsram Rupani.

Bounded: East : Road West : House North : GTS Electrical Shop South : Ashok Sewing Shop

Date: 23-02-2024
 Place: Uhasnagar

Sd/-
 Authorised Officer, Punjab & Sind Bank

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAJESH REAL ESTATE DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Rajesh Real Estate Developers Private Limited
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3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
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5. Address of the registered office and principal office (if any) of corporate debtor	139, Sekaria Chambers, Nagdas Master Road, Fort, Mumbai, Maharashtra, India, 400023
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8. Name and the registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Shouvik Kumar Roy Registration No: IBI/PA-001/IP-P02113/2020-2021/13284
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: E 502 Rohna Heights, Gen AK Vaidya Marg, Dindoshi Malad East, Near Sankal Society, Mumbai Suburban, Maharashtra - 400097 Email: shouvikumarmroy@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address : 106, 1st Floor Karnaika Atrium 2, Cross Road A, Chakola MIDC, Andheri East, Mumbai 400093 Email: crip.rajeshtrealstate@saegispe.com
11. Last date for submission of claims	13th March 2024 (14 days from the date of receipt of the order i.e. from 28th February 2024)
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Home Buyers under Real Estates Projects under Section 5(8) (f) of the Insolvency and Bankruptcy Code, 2016.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Roshen Chordiya 2. Madan Bajrang Lal Vaishnava 3. Akok Kumar Murarka (Details of the Insolvency Professionals is provided in the below mentioned Point No. 14)
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Details of authorized representatives are as follows: 1. Roshen Chordiya (IBBI/PA-001/IP-P02840/2023-2024/14347) E-Mail: rshgn192123@gmail.com Address: 114, Solaris Hubtown, N. S. Phadke Marg, Near East West Flyover, Andheri (E), Mumbai-400069. 2. Madan Bajrang Lal Vaishnava (IBBI/PA-001/IP-P02011/2020-2021/13052) E-Mail: madan.vaishnava@tcsl.com Address: 341, 704 Kalpataru CHS Limited, Satsai Sector, 3 Mira Road (E) Near Surya Shopping Centre, Thane - 401107. 3. Akok Kumar Murarka (IBBI/PA-001/IP-P01934/2019-2020/13006) E-Mail: ipakok.murarka@gmail.com Address: Unique Estate, B-503, Beverly Park, Near v Power Gym, Mira Road East- 401107

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Rajesh Real Estate Developers Private Limited** on 27th February 2024. The order copy was received on 28th February 2024.

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The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

A financial creditor belonging to a class, as listed against the entry no 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against the entry no 13 to act as authorised representative of the class Home Buyers in Form CA.

Submission of false or misleading proofs of claims shall attract penalties.

Date: 29th February 2024
 Place: Mumbai

Sd/-
 Shouvik Kumar Roy
 Interim Resolution Professional
 Registration No. IBI/PA-001/IP-P-02113/2020-2021/13284
 AFA valid till 13th November 2024

Canara Bank
 Andheri West-II Branch (15022) Mumbai
 210/C, Vimal Apartments, C. D. Barfiwala Marg, Juhu Lane, Andheri West, Mumbai - 400058.
 Email id : cb15022@canarabank.com; Website : www.canarabank.com;

DEMAND NOTICE (SECTION 13(2))

To
 Sri Anwar Hussain Mohammad Shaikh (Borrower), S/o. Sri Mohammad Hussain Shaikh, Flat No. 1003, 10th Floor, B Wing, Reliable Prestige, Achole Road, Nallasopara East, Maharashtra-401209. Also At: 3B/52, High Land, Narenda Park CHS. Ltd. Naya Nagar, Near Hydri Chowk, Mira Road East, Mira Bhayandar, Thane, Maharashtra-401107.
 Sri Ismail Roshan Khan (Guarantor), S/o. Sri Roshan Khan, Jafar Phoolwala Chawl, Shastri Colony, Golibar Road, Santacruz East, Mumbai, Maharashtra-400055.

Dear Sir,
 Sub: Demand Notice Under Section 13(2) of The Securitisation and Reconstruction of Financial Assets And Enforcement of Security Interest Act 2002.
 That Sri Anwar Hussain Mohammad Shaikh (Borrower/ Mortgagor) has availed the following loans/credit facilities from our Canara Bank, Andheri West-II Branch from time to time:

Limit	Loan Amount	Liability as On 23.02.2024	Rate Of Interest
Housing Loan	Rs. 21,97,000.00	Rs. 23,08,844.23	8.95 % pa

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you have failed to discharge your liabilities as per the terms and conditions stipulated, the bank has classified the debt (NPA) on 29.10.2023. Hence, we hereby issue this notice to you under section 13(2) of the subject Act calling upon you to discharge the entire liability of Rs. 23,08,844.23 with accrued and up to date interest and other expenses, within thirty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Registered Post Ack due to your last known address available in the Branch record.

SCHEDULE

The specific details of the assets Mortgaged/Hypothecated are enumerated hereunder:

Mortgaged Assets item wise	Detailed Description to be given
1.	All that piece and parcel of Flat No. 1003, 10th Floor admeasuring Area 47.40 Sq. Metres 'B' Wing, Building Name Reliable Prestige, At Village Achole Taluka: Vasai District: Thane, Maharashtra - 401209. Bounded by: North: Shree Ram Sankul, South: Station Road, East: Achole Road, West: Mamta Building.

Date : 23.02.2024
 Place : Mumbai

Sd/-
 Authorized Officer
 Canara Bank

Indian Bank
 इलाहाबाद ALLAHABAD

20 Mumbai West, Recovery Department :- First Floor, B-wing, 101, Neo Vikram CHSL, Sahakar Nagar, New Link Road, Andheri (W), Mumbai-400 058.

E-Auction of Vehicle on 15.03.2024 at 11.00 A.M to 5.00 P.M

BRANCH JVP

Type of the Vehicle (Car/Tractor/ others - mention details)	MAHINDRA KUV 100 NXT K8 6STR
Details of the vehicle including its registration year, RC No., Engine No., Chassis No.	VEHICLE REG NO- MH02EU2754 CHASSIS NO - MA1Y2RBCH6K8002 ENGINE NO - RBHZK66194
Name of the Borrower (s):	Mrs. Bonny Chirag Shah
Name of the Guarantor (s):	
Amount of Secured debt	Rs. 5,73,712.00 as on 22.02.2024 (Rupees Five Lakhs Seventy Three Thousand Seven Hundred Twelve Only)
Reserve Price	Rs. 2,78,000/- (Rupees Two Lakhs Seventy Eight Thousand Only)
Earnest Money Deposit	Rs. 28,000/- (Rupees Twenty Eight Thousand Only)
Last Date & time for Submission of Process compliance Form with EMD amount	On .14.03.2024 up to 4.00 P.M.
Date and time of e-Auction	On 15.03.2024 between 11.00 A.M to 5.00 P.M with unlimited extension. In terse Bidding Bid Incremental Amount is Rs. 10,000/-
For further details, Terms & Conditions, Contact: Mr. Payel Pal Mob. 9685985515	For downloading further details and Terms & Conditions, please visit: (i) https://www.indianbank.in (ii) Web site Address of our e-auction Service Provider

BRANCH VASAI

Type of the Vehicle (Car/Tractor/ others - mention details)	MAHINDRA XUV 500 FWD W4 7STR B54
Details of the vehicle including its registration year, RC No., Engine No., Chassis No.	VEH REG NO- MH48AK5047 CHASSIS NO - MA1YU2HHUGF17301 ENGINE NO - HHGF419267
Name of the Borrower (s):	Mrs. Mamta Ashwin Sharma
Name of the Guarantor (s):	
Amount of Secured debt	Rs. 5,22,234.00 as on 22.02.2024 (Rupees Five Lakhs Twenty Two Thousand Two Hundred Thirty Four Only)
Reserve Price	Rs. 3,72,000/- (Rupees Three Lakhs Seventy Two Thousand Only)
Earnest Money Deposit	Rs. 38,000/- (Rupees Thirty Eight Thousand Only)
Last Date & time for Submission of Process compliance Form with EMD amount	On .14.03.2024 up to 4.00 P.M.
Date and time of e-Auction	On 15.03.2024 between 11.00 A.M to 5.00 P.M with unlimited extension. In terse Bidding Bid Incremental Amount is Rs. 10,000/-
For further details, Terms & Conditions, Contact: Mr. Raman Kumar Mob. 8976754779	For downloading further details and Terms & Conditions, please visit: (i) https://www.indianbank.in (ii) Web site Address of our e-auction Service Provider

Date: Mumbai
 Place: 29.02.2024

Sd/-
 Branch Manager,
 Indian Bank,

S. E. RAILWAY - TENDER

e-Tender Notice No.: E-DRM-Engg-ADRA-24-27-24, Dated: 27.02.2024. For and on behalf of the President of India, DRM(Engg)/South Eastern Railway, Adra invites 04 (Four) nos. e-tenders for NHS, Hospitality, Shed and Misc. Spl. works as mentioned hereunder: **SI.No.-1. Tender No.: E-DRM-Engg-ADRA-24-24.**

Description of works: Construction of Normal Height subway in lieu of manned Level Crossing No.KA-159 at km. 315/15-17 in between MDKD-DMA by Box pushing method in ASN-CNI Sec in Adra Division.

Tender value: ₹ 11,94,99,115.28. **SI.No.-2. Tender No.: E-DRM-Engg-ADRA-25-24.**

Description of works: Service of Stewardship and maintenance of "Hospitality service" (Round the clock) in ORH and SRH/Transit for 02 years in Adra Division of S.E.Railway. **Tender value:** ₹ 2,83,77,478.30. **SI.No.-3. Tender No.: E-DRM-Engg-ADRA-26-24.**

Description of works: Provision for development of Chharah goods shed in Adra Division of S.E.Railway. **Tender value:** ₹ 7,88,37,612.18. **SI.No.-4. Tender No.: E-DRM-Engg-ADRA-27-24.**

Description of works: 1) Improvement of Quarters at Purulia & Chandil Settlement in Adra Division. 2) Upgradation and renovation of running room at Anara. 3) Construction of 20 bedded male barrack with 10 bedded female barrack at RPF Post Purulia. **Tender value:** ₹ 4,38,41,710.75.

The closing date and time of e-tenders are on **01.04.2024 at 15.00 hrs.** (for SI.No. 1 to 4 each). Details of above e-tenders may please be seen at website www.ireps.gov.in. (PR-1184)

PUNJAB & SIND BANK
 (A Govt. of India Undertaking)
 Where service is a way of life

BRANCH KALAMBOLI, Plot No. A21, sector 15, Shop no 4,5,6,7, Black Smith Corner II CHS Kalamboli, Navi Mumbai - 411028. Phone: 022-27424553 / 90 E-mail: k1187@psb.co.in

POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorized Officer of the Punjab & Sind Bank, Kalamboli, Navi Mumbai under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the security Interest (Enforcement) Rules, 2002 issued demand notice under section 13(2) dated 27.10.2023, calling upon the below mentioned Borrower and guarantors to repay the amount mentioned in the notice being Rs. 828513.90 (Rupees eight lakh twenty eight thousand five hundred thirteen and ninety paise only) within 60 days from the date of receipt of the said Notice together with further interest, incidental expenses, cost and charges etc. till date of payment and/are realization.

The Borrowers having failed to repay the amount, Notice is hereby given to the Borrower/mortgagor in particular and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the security Interest Enforcement Rules, 2002 as per the date mentioned below.

The Borrower/Mortgagor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Punjab & Sind Bank for an amount mentioned below and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the act, wherein it has been provided that you may redeem the secured assets by tendering the entire amount due together with cost, charges and expenses incurred by the bank, at any time before publication of notice of public auction as inviting quotations or tender from public or private treaty of transfer by way of lease, assignment or sell of secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Name of Borrower/ Guarantor	Amount due to Bank as per Demand Notice	Description of Property	Demand Notice Date Possession Date
Borrower : 1. Mr. Kashinath Harishchandra Banjara	Rs.828513.90 (Rupees eight lakh twenty eight thousand five hundred thirteen and ninety paise only) in Housing loan A/C	Residential property situated at Unit/Sub plot no -13, Plot no C-54, Sudarshan Co Operative Hsg Scty Ltd, Sector-14, Kalamboli Navi Mumbai-410218	27.10.2023
Guarantor : 2. Mrs. Kavita Kashinath Banjara	11871200000186, upto 30.09.2023 Plus interest & Other charges w.e.f 01.10.2023.	Total admeasuring area 301 sq ft.(28 Sq.Mt.) Property bounded as: As per Plot/Building North : Pooja CHS South : Internal Pathway East : Row House No.12 West : Row House No.14	23.02.2024

Date: 23.02.2024
 Place: Kalamboli

Sd/-
 Punjab & Sind Bank
 (Authorized Officer)

Bank of Maharashtra
 वँक ऑफ महाराष्ट्र
 A Govt. of India Undertaking
 एन एन ई ऑफ फिन एन्सेन्सिंग

Branch : Bhoiwada, Zonal Office: Mumbai South, Ph: 022-24129460 E-mail: bmg563@mahabank.co.in, boms563@mahabank.co.in

Head Office: Lokmangal, 1501, Shivajinagar, Pune-5

SALE NOTICE OF SEIZED HYPOTHECATED ASSETS

Whereas the Bank of Maharashtra, Bhoiwada Branch, being the Secured Creditor has issued the Demand Notice and Mandatory Notice of sale under Indian Contract Act to the loanee for recovery of bank dues. Upon their failing to repay the dues, the Bank as the Secured Creditor has taken possession of the hypothecated vehicles, in accordance with the terms and conditions contained in the Deed of Hypothecation.

Whereas, now the Secured Creditor has decided to enforce its rights of Hypothecatee under the Deed of Hypothecation and conduct Auction Sale of the hypothecated vehicle on AS IS WHERE IS AND IN WHATEVER CONDITION BASIS on 15.03.2024 at Bank of Maharashtra, Bhoiwada Branch, Plot No. 153, "Shanta Durga Apartment" Behind Hind Mata Cinema, Dadar (East) Mumbai-400 014. The details of the vehicle are as under:

Borrower	Late Shri Dinesh H. Survanishi, Represented by Legal Heirs.
Model and Make of Vehicle	Two Wheeler : Benelli Imperiale
Mfg. Month & Year	March 2020
Chassis No.	MD9T411Z1C2333079
Engine No.	BJ173FMQAO5002214
Registration nos.	MH 01 DS 4254
Reserve Price	Rs. 1,56,103.00

Inspection Date, Time and Place: 12.03.2024 between 09.00 am to 03.30 p.m. at Bank of Maharashtra, Bhoiwada Branch, Plot No. 153, "Shanta Durga Apartment" Behind Hind Mata Cinema, Dadar (East), Mumbai - 400014.
 Last date for Bidding and Closing Time: 15.03.2024 upto 11.00 a.m

TERMS AND CONDITIONS OF SALE

- The offer letters will be opened by the undersigned at Bank of Maharashtra, Bhoiwada Branch, Plot No. 153, "Shanta Durga Apartment" Behind Hind Mata Cinema, Dadar (East), Mumbai - 400 014. In the presence of available/attending offerers.
- The sale of the vehicle will be to the person quoting highest offer price.
- The purchaser shall have to bear re-registration charges, taxes etc. for getting the sale certificate registered in his/her favour.
- The Pay Order or Demand Draft of 10% of the offer price shall be drawn in favour of Bank of Maharashtra, Bhoiwada Branch, payable at Mumbai, should accompany the offer letter. No interest will be paid on the said amount. Photocopies of DD/PO are not acceptable.
- The offer letters not accompanied by Pay Order or Demand Draft of 10% of the offer price will be rejected outright.
- The balance amount of 90% of the offer amount shall be required to be paid by the person offering highest price within 02 days from the date of acceptance of offer and in the event of default thereof, the 10% of the amount deposited earlier shall be forfeited and vehicle will be re-sold or will be offered to the next person offering highest offer.
- The purchaser shall be delivered the physical possession of the purchased vehicle and available related papers only after receipt of full payment of purchase price. The purchaser shall take possession of the vehicle within two days from confirmation of sale by the Bank.
- The interested party may contact the Branch Manager, Nitin Kumar Jain Mobile No. 9770456333 or Dy. Branch Manager Amit Kumar Dash, Mobile No. 8698340100 Bank of Maharashtra, Bhoiwada Branch, Plot No. 153, "Shanta Durga Apartment" Behind Hind Mata Cinema, Dadar (East), Mumbai - 400014 for further details.

Date: 28.02.2024
 Place: Mumbai

Sd/-
 Branch Manager, Bank of Maharashtra
 Bhoiwada Branch

ARROW GREENTECH LIMITED

Regd. Office: 1F, Laxmi Industrial Estate, New Link Road, Andheri (W), Mumbai 400 053. TEL: 022 4874 3758, Email: contact@arrowgreentech.com, CIN: L21010MH1992PDC089281

Notice of Postal Ballot

Members are hereby informed that pursuant to Section 108 and Section 110 of the Companies Act, 2013 (the Act), read with the Companies (Management and Administration) Rules, 2014 as amended (Rules), read with the General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020 and the latest one being General Circular No. 9/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs (MCA Circulars), and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, and any other applicable provisions of the Acts, Rules, Regulations, Circulars and Notifications issued thereunder (including any statutory modifications or re-enactment thereof) for the time being in force and as amended from time to time), the Company has on Wednesday, 28th February, 2024, sent to the Members, who have registered their e-mail IDs with Depository Participant(s) or with the Company the Notice of Postal Ballot dated 13th February, 2024, together with an Explanatory Statement pursuant to Section 102 of the Act, vide an e-mail through National Securities Depository Limited.

The Board of Directors of the Company has appointed Mr. Rajendra Vaze of M/s. Rajendra & Co. (FCS No. 4247 / COOP. No.-1975), Practising Company Secretary, to act as the Scrutinizer for conducting the Postal Ballot process, in a fair and transparent manner. Members are requested to provide their assent or dissent through e-voting only. The Company has availed the services of National Securities Depository Limited, for facilitating e-voting to enable the Shareholders to cast their votes electronically. The detailed procedure for e-voting is enumerated in the Notes to the Postal Ballot Notice.

The details of e-voting period are as under:

Commencement of e-voting period	9.00 a.m. IST on Thursday, February 29, 2024
Conclusion of e-voting period	5.00 p.m. IST on Friday, March 29, 2024
Cut-off date for eligibility to vote	Friday, February 23, 2024

In line with the MCA Circulars, the Postal Ballot Notice is being sent only through electronic mode to those Members whose email addresses are registered with the Company / Depositories. The communication of the assent or dissent of the Members would take place through the e-voting system only.

As per person who is not a Member as on the 'Cut-off date' should treat the Notice of Postal Ballot for information purpose only. The copy of the Postal Ballot Notice is available on the Company's website at www.arrowgreentech.com, websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively, and on the website of National Securities Depository Limited at <https://www.evoting.nsdl.com>. Members who do not receive the Postal Ballot Notice may download it from the above-mentioned websites.

Members holding shares in physical mode and who have not updated their email addresses with the Company are requested to update their email addresses by writing to the Company at poanam@arrowgreentech.com along with the copy of the signed request letter in Form ISR-1 mentioning the name and address of the Member, self-attested copy of the PAN card, and self-attested copy of any document (eg. Driving License, Election Identity Card, Passport) in support of the address of the Member. Members holding shares in dematerialized mode are requested to register / update their email addresses with the relevant Depository Participants. In case of any queries / difficulties in registering the email address, Members may write to poanam@arrowgreentech.com.

In case of any query, Member may refer to (FAQs) at <https://www.evoting.nsdl.com> or email to evoting@nsdl.co.in for any further clarifications regarding e-voting or call toll free number 1800-222-990 or contact Mr. Sanjeev Yadav Assistant Manager- NSDL at [sanjeevy@nsdl.co.in](mailto:sanjeeyv@nsdl.co.in) / 022-42165335. The result of the e-voting by Postal Ballot will be announced on Sunday 31st March 2024 at the Registered Office of the Company and shall be available on the Company's website at www.arrowgreentech.com.

Date: Mumbai
 Date: 28.02.2024

Sd/-
 Poonam Bansal
 Company Secretary

Servoteach Industries Limited

CIN: L28933MH1994PLC081857

Office No. 1029, 10th Floor, Ijmima Imitation Jewellery Marketcs, Raheja Metroplex Rd. Mind Space Complex, Malad (W), Mumbai, Maharashtra, India, 400064
 E: servoteachindustrieslimited@gmail.com

NOTICE OF EXTRA ORDINARY GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the Extra-Ordinary General Meeting (EGM) of the Members of the Company will be held on Saturday, March 23, 2024 at 12:30 PM (IST) through Video Conferencing (VC) or Other Audio Visual Means (OAVM) facility provided by Central Depositories Services Limited (CDSL) to transact the businesses as set out in the Notice convening the EGM in accordance with the Companies Act, 2013, SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, Ministry of Corporate Affairs (MCA) Circular dated April 8, 2020 read with Circulars dated April 13, 2020, June 15, 2020, September 28, 2020, December 31, 2020 and June 23, 2021, October 28, 2021 and Securities and Exchange Board of India (SEBI) Circulars dated May 12, 2020, January 15, 2021 (collectively referred to as "Circulars").

In compliance with the above circulars, copy of the Notice of EGM has been sent electronically on Wednesday, February 28, 2024 to those members who have registered their email address with Company/ Registrar and Share Transfer Agent (RTA)/ Depository Participants as on Friday, February 23, 2024. The notice of EGM is available on the website of the Company i.e. (<https://www.servoteachengineering.in>) and on the website of the stock exchange at www.bseindia.com.

NOTICE IS FURTHER given that pursuant to provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, Members holding shares in physical or dematerialized form, as on the cut-off date i.e. Friday, March 15, 2024, may cast their vote electronically on the business set out in the Notice of EGM. The company has availed facility of Central Securities Depository Limited (CDSL) for providing remote e-voting/ e-voting facility at EGM. The detailed procedure/ instructions for remote e-voting/ e-voting during EGM are contained in the Notice of EGM. A person who is not a member as on cut-off date should treat this Notice for information purpose only.

NOTICE IS FURTHER given that members who have not yet registered their e-mail addresses with Company are requested to get the same registered with the Company/ RTA. Detailed process for registration of e-mail address with the Company/RTA is given in Notice of EGM. Additionally, Members who have not registered their e-mail addresses with Company may obtain Login credentials for attending EGM through VC/OAVM and vote for the resolutions proposed in the Notice. Detailed process for obtaining Login credentials for e-voting for the resolutions proposed is given in Notice of EGM.

NOTICE IS FURTHER given that any person who acquires shares and becomes member of the company after the Notice has been sent electronically and hold shares as on the cut-off date i.e. Friday, March 15, 2024 may obtain the User ID and password by sending a request at helpdesk.evoting@csindia.com. However, if you are already registered with CDSL for remote e-voting then you can use your existing user ID and password for casting your vote. If you forget your password, you can reset your password by using "Forgot User Details/Password" option available on evoting@csindia.com.

In this regard, the Members are hereby further notified that:

- Remote E-voting period shall commence from **Wednesday, March 20, 2024 at 09:00 a.m. IST, and ends on Friday, March 22, 2024 at 05:00 p.m. IST.**
- Voting through electronic means shall not be allowed beyond 5.00 p.m. on **Friday, March 22, 2024.**
- The members who have cast their vote by remote e-voting may attend the meeting but shall not be entitled to cast their vote again.
- The members who are entitled to vote but have not exercised their right to vote through remote e-voting may vote during the EGM through e-voting for all business specified in the Notice dated February 10, 2024.
- The Company has appointed M/s. Kothari H & Associates practicing company secretary, as scrutineer for conducting the E-voting & Remote E-Voting process thereto in accordance with the provision of the Act read with the rules in fair and transparent manner. The results of the voting shall be announced within two working days of the conclusion of the EGM. The results declared along with the scrutineers report shall be placed on the company website for the information of the members besides being communicated to stock exchange.
- In case of queries/grievances, you may refer to frequently asked questions (FAQ) and e-voting manual available at helpdesk.evoting@csindia.com under help section or contact CDSL or write an email to helpdesk.evoting@csindia.com or contact Link In Time, (RTA) via email on mt.helpdesk@linkintime.co.in

For Servoteach Industries Limited
 Sd/-
 Nikita Kothari
 Director
 DIN: 07780991

Place: Mumbai
 Date: 29.02.2024

FOR DAILY BUSINESS

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